

Delhi Legislative Assembly
Bulletin Part – I
(Brief summary of proceedings)
Friday 23rd September 2005/ 1 Ashvin 1927 (Saka)

- No. 40**
- 2.00 PM** **Ch. Prem Singh, Hon'ble Speaker in Chair.**
- 1 **Question Hour:** Starred Questions 22 & 23 were asked and replied.
Replies to starred questions 21, 24-40 and unstarred questions 69 – 149 were placed on the Table.
- 2.36** (Shri Dharam Deo Solanki staged a walk out in protest of not receiving satisfactory reply)
- 2 **3.00 PM** **Special Mention:** The following Members raised matters under rule 280:
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| 1. Shri Vijay Jolly (Minister of Development intervened) | 7. Shri Brahm Pal |
| 2. Shri Mukesh Sharma (Minister of Development intervened) | 8. Shri Surendra Kumar |
| 3. Shri Sushil Choudhery | 9. Shri Mange Ram Garg |
| 4. Shri Surinder Pal Singh | 10. Mahabal Mishra (Minister of Finance intervened) |
| 5. Shri Sahab Singh Chauhan (Minister of Finance intervened) | 11. Dr. Jagdish Mukhi |
| 6. Dr. Harsh Vardhan | 12. Shri Mala Ram Gangwal |
| | 13. Smt. Tajdar Babar |
- 4.15** **House adjourned for tea-break**
- 4.45** **House reassembled**
- 3 **4.51 PM** **Presentation of Reports:**
1. Ch. Mateen Ahmed presented the **First Report of the Papers Laid on The Table Committee.**
2. Shri Vijay Singh Lochav presented the **Second Report of the Committee on Government Undertakings**
- 4 **4.53 PM** **Adoption of Reports:**
1. **Shri Ramakant Goswami** moved the following Motion: “That this House agrees with the **Seventh Report of the Business Advisory Committee** presented on 22nd September 2005”.
- The Motion was adopted by voice vote.
2. **Shri Ramakant Goswami** moved the following Motion: “That this House agrees with the **Fifth Report of the Private Members Bills and Resolutions Committee** presented on 22nd September 2005”.
- The Motion was adopted by voice vote.
3. **Shri Sahab Singh Chauhan** moved the following Motion: “That this House agrees with the **Second Report of the Public Accounts Committee** presented on 22nd September 2005.
- The Motion was adopted by voice vote.
- 5 **4.55 PM** **Papers laid on the Table:**
- (1) **Smt. Sheila Dikshit, Chief Minister** laid copies of the Fourth Annual Report of

Lokayukta for the period 1/1/2001 to 30/11/2002.

(2) Dr. A.K. Walia, Hon'ble Finance Minister to lay copies of the following:

1. Notification dated 30.03.2005 regarding enforcement of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005). (English and Hindi Version).
2. Notification dated 30.03.2005 regarding enforcement of the Delhi Value Added Tax (Amendment) Act, 2005 (Delhi Act 5 of 2005). (English and Hindi Version).
3. Notification dated 31.3.2005 regarding enforcement of the Delhi Value Added Tax Rules, 2005. (English and Hindi Version).
4. Notification dated 31.3.2005 regarding enforcement of the Central Sales Tax (Delhi) Rules, 2005. (English and Hindi Version).
5. Notification dated 01.04.2005 regarding appointment of Shri RK Verma, IAS, (AGMU:84) as Commissioner of Value Added Tax. (English and Hindi Version).
6. Notification dated 01.04.2005 regarding increase of taxable quantum specified in sub-section (2) of section 18 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005) from five lakh rupees to ten lakh rupees. (English and Hindi Version).
7. Notification dated 1.4.2005 regarding Amendment in the First Schedule of the Delhi Value Added Tax Act, 2004 giving effect to the budget proposals contained in the budget speech of the Hon'ble Finance Minister. (English and Hindi Version).
8. Notification dated 1.4.2005 regarding Amendment in the Third Schedule of the Delhi Value Added Tax Act, 2004 giving effect to the budget proposals contained in the budget speech of the Hon'ble Finance Minister. (English and Hindi Version).
9. Notification dated 1.4.2005 regarding Amendment in the Fourth Schedule of the Delhi Value Added Tax Act, 2004 giving effect to the budget proposals contained in the budget speech of the Hon'ble Finance Minister. (English and Hindi Version).
10. Notification No.F.101(323)/2005-Fin.(A/cs)(i)/61 dated 1.4.2005 regarding Amendment in the Third Schedule of the Delhi Value Added Tax Act, 2004 giving effect to the proposals announced by the Hon'ble Finance Minister in his reply on debate over budget and tax proposals. (English and Hindi Version).
11. Notification No.F.101(323)/2005-Fin.(A/cs)(iii)/72 dated 1.4.2005 regarding Amendment in the Third Schedule of the Delhi Value Added Tax Act, 2004 giving effect to the proposals announced by the Hon'ble Finance Minister in his reply on debate over budget and tax proposals. (English and Hindi Version).

(3) **Shri Mangat Ram Singhal, Minister of Industries** laid copies of the following:

1. Election Commission Notification dated 24th March 2005 regarding the amendments to its Notification dated 22.03.2004 in pursuance of sub-paragraph (2) of paragraph 17 of the Election Symbols (Reservation & Allotment) Order, 1968. (English and Hindi Version).
2. Election Commission Order dated 7th April 2005 regarding disqualified persons. (English and Hindi Version).
3. Notification dated 19.09.2005 issued under section 8 of the Industrial Dispute Act, 1947 regarding appointment of Shri O.P. Saini, an officer Delhi Higher Judicial Services as the presiding officer, Labour Court, Karkardooma. (English and Hindi Version)
4. Notification dated 23/03/2005 regarding Rules to amend the Delhi Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2002 under section 62 of the Delhi Building and Other Construction Workers (Regulation Employment and Conditions of Service) Act., 1996. (English and Hindi Version).

5. Notification dated 01/04/2005 regarding appointment of Smt. Barkha Singh, MLA and Shri Rajesh Lillothia, MLA as Member of Delhi Advisory Contract Labour Board in place of Shri Mahender Singh (Bhattewala) and Smt. Anjali Rai, under section 4 of the Contract Labour (Regulation and Abolition) Act, 1970. (English and Hindi Version).
6. Notification dated 08/04/05 regarding Rules to amend the Delhi Boilers Rules, 1947 under section 29 of the Indian Boiler Act, 1923. (English and Hindi Version).
7. Notification dated 19/04/2005 regarding Declaring the five Industries as public utility service for a period of six months under section 2 of the Industrial Dispute Act, 1947. (English and Hindi Version).
8. Notification dated 20/04/2005 vide No. F.19(20)/CIS/04/99 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
9. Notification dated 20/04/2005 vide No. F.19(31)/CIS/04/100 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
10. Notification dated 28/04/2005 vide No. F.19(5)/CIS/04/111 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
11. Notification dated 28/04/2005 vide No. F.19(10)/CIS/04/112 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
12. Notification dated 28/04/2005 vide No. F.19(12)/CIS/04/113 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
13. Notification dated 26/05/2005 vide No. F.19(30)/CIS/04/145 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
14. Notification dated 26/05/2005 vide No. F.19(04)/CIS/05/146 regarding Additions under section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act, 7 of 1954). (English and Hindi Version).
15. Notification dated 08/07/2005 regarding Appointment of Inspecting officers/Labour Officers in the office of Labour Commissioner as Cess Collector under section 3(2) of the Building and Other Construction Workers Welfare Cess Act, 1996. (English and Hindi Version).
16. Notification dated 08/07/2005 regarding Appointment of all Deputy Commissioners in the office of Labour Commissioner as Assessing Officers under section 5(1) of the Building and Other Construction Workers Welfare Cess Act, 1996. (English and Hindi Version).
17. Notification dated 08/07/2005 regarding Appointment of the Labour Commissioner, Govt. of Delhi as Appellate Authority under section 11 of the Building and Other Construction Workers Welfare Cess Act, 1996. (English and Hindi Version).
18. Notification dated 08/07/2005 regarding Rules under section 112 of the Factories Act, 1948 to further amend the Delhi Factories Rules, 1950. (English and Hindi Version).
19. Notification dated 15/07/2005 regarding appointment of Shri I.S. Mehta and officer of Delhi Higher Judicial Services as the Presiding Officer of Industrial Tribunal No. 1, and the Labour Court under section 8 of the Industrial Dispute Act, 1947. (English and Hindi Version).

20. Notification dated 15/07/2005 regarding Appointment of Shri R.K. Jain and officer of Delhi Higher Judicial Services as Presiding Officer in the Labour Department. (English and Hindi Version).

(4) Shri Raj Kumar Chauhan, Minister of Development to lay copy of the Notification dated 16/09/2005 regarding declaration of the Fodder Market at Tikri Kalan as principal Market at Mangolpuri as Sub Yard of Fish Poultry and Egg Marketing Committee, Gazipur, Delhi.

PRIVATE MEMBERS' BUSINESS

6 4.56
PM

Private Members Bills:

1. Shri Bheeshm Sharma introduced 'The Compulsory Insurance Of Government Contract Workers Bill, 2005' with the leave of the House.
2. Shri Mukesh Sharma introduced 'The Delhi Electricity Reform (Amendment) Bill, 2005' with the leave of the House.
3. Shri Mukesh Sharma introduce 'The Delhi Co-operative Societies (Amendment) Bill, 2005 ' with the leave of the House.

7 5.10
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Private Members Resolutions:

1. Shri OP Babber moved the following resolution: "This House resolves that the financial assistance to disabled persons be increased from Rs. 1000 to Rs. 5000. This House further resolves that monthly pension to senior citizens be increased from Rs. 350 to Rs. 500 per month and pension should also be given to widows @ Rs. 500 per month."

The following members participated in the debate:

1. Shri Bheeshm Sharma (He also moved his amendment)
2. Shri Tarvinder Singh Marvah
3. Shri Amrish Singh Gautam
4. Dr. Harsh Vardhan
5. Shri Jai Bhagwan Aggarwal

The Minister of Social Welfare replied to the debate and requested the Member to withdraw the Resolution.

The Member declined from withdrawing the Resolution.

The Resolution was negated by voice vote.

5.52
PM

2. Shri Mohan Singh Bisht moved the following resolution: "This House resolves that accredited journalists of Delhi be provided with plots/flats for residential purposes."

The following members participated in the debate:

1. Shri Vinay Sharma
2. Shri Rajesh Liloithia
3. Shri Kulwant Rana
4. Shri Tarvinder Singh Marvah
5. Shri Moti Lal Sodhi
6. Shri Veer Singh Dhingan
7. Shri Mange Ram Garg

Minister of Finance and Urban Development replied to the debate.

The Resolution was put to vote and adopted.

6.22

3. Shri Ramvir Singh Bidhuri moved the following resolution: "This House resolves that the recently installed imported electricity meters should be immediately replaced with Indian

made meters so that relief is provided to the people of Delhi who are suffering due to the fast running meters.”

The following members participated in the debate:

1. Shri Mukesh Sharma (He also moved his amendment)
2. Shri Subhash Chopra

7.04 (Shri Shoaib Iqbal, Hon'ble Deputy Speaker in Chair)

3. Shri Tarvinder Singh Marvah (He also moved his amendment)
4. Shri Mohan Singh Bisht (He also moved his amendment)
5. Shri Shadi Ram
6. Shri Ramesh Bidhuri
7. Smt. Meera Bhardwaj
8. Shri Moti Lal Sodhi

8.28 The Chair named the following members and asked them to withdraw from the House:

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|------------------------------|---------------------------|
| 1. Dr. Harsh Vardhan | 6. Shri Moti Lal Sodhi |
| 2. Shri Sahab Singh Chauhan | 7. Shri Mohan Singh Bisht |
| 3. Shri Puran Chand Yogi | 8. Shri Kulwant Rana |
| 4. Shri Jai Bhagwan Aggarwal | 9. Shri Ramesh Bidhuri |
| 5. Shri OP Babber | 10. Shri Mange Ram Garg |

Minister of Power replied to the debate and requested the Member to withdraw the Resolution.

The Member declined from withdrawing the Resolution.

The Resolution was negated by voice vote.

8.47 The House adjourned up to 2.00 PM of 26th September 2005

PM

**Delhi
23rd September 2005**

**Siddharath Rao
Secretary**